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C.A.No. 770 OF 2000
ITEM No.2

Court No. 8

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. NO. 2 in Civil Appeal No.770/2000

HARRINGTON HOUSE SCHOOL

Appellant (s)

VERSUS

S.M. ISPAHANI AND ANR.

Respondent (s)

(for modification)

Date : 02/08/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Appellant (s)

Mr. Rakesh K. Sharma, Adv. (NP)

For Respondent/(s)
Applicant

V. Ramasubramanian, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J
.SP2

Learned counsel for the applicant submits that in view of the order dated 25.7.2002 passed by the Court, the application has been rendered infructuous. The application is dismissed accordingly.

.SP1
.....L.....T.....J

(Ajay Kr. Jain)
Court Master

(Radha R. Bhatia)
Court Master